

DIVISION BENCH

O-117

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1681(KB)2018
IA/253(KB)2021, IA/260(KB)2021,
IA/515(KB)2021, IA/651(KB)2021

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.
2. Hon'ble Member(T), Shri Harish Chander Suri**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09th August, 2021,
10:30 A.M**

| | | | |
|---------------------|--|------------------------|---------------------|
| Name of the Company | PARAG SALES CORPORATION Vs. HVR PROJECTS PRIVATE LIMITED | | |
| Under Section | IBC Under Sec 9 (CIRP) | | |
| Sl. No. | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | Appearing on behalf of | Signature with date |

Appearance (via video conference)

For the RP in IA no 651(KB)2021

Mr. Ramesh Chandra Prusti, Advocate

Mr. Binay Upadhaya, Advocate

Ms. Sukriti Dutta, Advocate

For the applicant in IA No. 260/2021

Ms. Swati Agarwal Advocate

Mr. Karan Sachdev Advocate

For the RP in IA No. 253/2021

Mr. Ankur Singhi, Advocate

Ms. Riti Basu, Advocate

Mr. Chandrani Das, Advocate

Ms. Roshni Deepta Acharya, Advocate

ORDER

Ld. Counsel for the parties present.

Due to paucity of time, this matter cannot be taken up. List the matter on 13.09.2021.

Registry is directed to issue notice to respondents in each IA. Upon receipt of notice, respondents shall have two weeks thereafter to file reply. Copies of reply, if filed, be served on Counsel on record for the applicant.

IA/683(KB)2021 – This application is not on Board today. Registry is directed to issue notice to respondents in this IA also. Upon receipt of notice, respondents shall have two weeks thereafter to file reply. Copies of reply, if filed, be served on Counsel on record for the applicant.

List the matter on 16.09.2021.

Harish Chander Suri
Member (Technical)

Rajasekhar V.K.
Member (Judicial)